

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. – I

Excise Appeal No. 374 of 2009

(Arising out of **Order-in-Original** No.01/2009(PVR), dated 29.01.2009 passed by
Commissioner of Central Excise & Customs, Visakhapatnam-II)

A.V. Pandhe

157, Railway Line,
Near Kaljapur Temple,
Solapur,
MH – 413 001.

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APPELLANT

VERSUS

**Commissioner of Central Excise,
Customs & Service Tax
Visakhapatnam – I**

Port Area, Visakhapatnam,
Andhra Pradesh – 530 035.

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RESPONDENT

APPEARANCE:

None for the Appellant.

Shri A V L N Chary, Authorised Representative for the Respondent.

**CORAM: HON'BLE Mr. R.MURALIDHAR, MEMBER (JUDICIAL)
HON'BLE Mr. A.K. JYOTISHI, MEMBER (TECHNICAL)**

FINAL ORDER No. A/30115/2023

Date of Hearing: 29.05.2023
Date of Decision: 29.05.2023

[ORDER PER: BENCH]

No one appeared on behalf of the Appellant. The Learned AR submits that Resolution Professional has been appointed on 02.12.2021. During the hearing notice on 06.04.2023 the Registry was directed to send notice of hearing to the Resolution Professional to Shri Brijendra Kumar Mishra. It is seen that inspite of such notice being sent to him no one has appeared. Since the matter is already before NCLT we dismiss the appeal as infructuous.

(Order dictated and pronounced in open court)

**(R.MURALIDHAR)
MEMBER (JUDICIAL)**

**(A.K. JYOTISHI)
MEMBER (TECHNICAL)**